

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA No. 061/2535/2020

This the 26th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Harmeet Singh, S/o Sh. Mohan Singh, R/o Sarwal Road, Rehari Chungi, Jammu,
Age 41 years

.....Applicant

(Advocate: Mr. Ajay Abrol)

Versus

1. State of J&K, through Commissioner/Secretary to Govt. Health and Medical Education Department, Jammu.
2. J&K Service Selection Board, through its Chairman Railhead Complex, Near Bahu Plaza, Jammu.
3. Secretary, J&K, Service Selection Board, Railhead Complex, Near Bahu Plaza, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to





respondents/competent authority to consider and decide the representation of the applicant within a stipulated period of time and till then the post of Junior Formalist, in terms of order dated 19.04.2017 passed by Hon'ble High Court in SEP No. 928 of 2017 be not filled up.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the representation (Annexure D) of the applicant by passing a reasoned and speaking order in accordance with rules within a period of four months from the date of receipt of a certified copy of this order with intimation to the applicant. It is also directed that till the disposal of the representation the respondents shall not fill up the post of Junior Pharmacist. It is made clear that we have not entered into the merits of the case. No costs.

(ANAND MATHUR)
MEMBER (A)
Piyush/-

(RAKESH SAGAR JAIN)
MEMBER (J)